

कदम के संबंध में और गवर्नरों के रोल के संबंध में, तो उन्होंने बंगाल की विशेष परिस्थिति को आड़ में लेकर वहां पर गवर्नर द्वारा किसी न किसी प्रकार का कदम उठाने की बात कही थी। गृह मंत्री जी ने भी एक प्रकार से चैलेन्ज थरो किया विरोधी सदस्यों के लिए कि वे बंगाल के मुख्य मंत्री को इस बात की सलाह क्यों नहीं देते हैं कि वे बंगाल विधान सभा का अधिवेशन जल्द से जल्द क्यों नहीं बुलाते ? परन्तु मुझे दुःख के साथ कहना पड़ता है कि हरियाणा में गवर्नर ने वहां के मुख्य मंत्री को अपने शक्ति परीक्षण के लिए विधान सभा की बैठक बुलाने की कोई बात नहीं की और न इस बात की मांग की कि विधान सभा की बैठक बुलाई जाय तथा वहां की सरकार को अपनी शक्ति परीक्षण का अवसर दिया जा सके। इन सारी बातों के हुए बिना भी हरियाणा में कोई ऐसी विशेष परिस्थिति नहीं थी जैसी कि दूसरी जगहों पर विदेशी ताकतों के साथ मांठ गांठ करने की बात कहीं जा रही है और वहां के मंत्रिमंडल को जारी रखने में सरकार को कठिनाई अनुभव हो रही है। मैं समझता हूं कि हरियाणा में इस प्रकार की कोई परिस्थिति न होते हुए भी केन्द्र सरकार ने राष्ट्रपति को जो यह सुझाव दिया है कि वहां पर राष्ट्रपति का शासन लागू किया जाय, उसने सदन में कायम की हुई परिपाटी को भंग किया है और इस तरह से सारे सदन को अन्धरे में रखा है।

1 P.M.

बिना सदन को विश्वास में लिए हुए, बिना हरियाणा की उस प्रकार की परिस्थिति को सदन में बताए हुए कि इस प्रकार की कोई परिस्थिति हुई जिसमें वहां कांस्टीट्यूशनल ब्रेक-डाउन की समस्या पैदा हुई ऐसा कदम उठाया गया। इसका मतलब यह होगा कि कोई दो आदमी सारे

प्रदेश की जनता को खतरे में डाल कर इस प्रजातंत्र का मज्जाक बनाने में केन्द्रीय सरकार को मजबूर कर सकते हैं। यहाँ पर सदन बैठा है ; फिर भी सदन में इस प्रश्न के लाए जाने के पहले सरकार ने निर्णय लिया। मुझे इस पर अफसोस है और इसके विरोध में मैं अपने दल के साथ सदन से बहिर्गमन कर बाहर जाता हूँ। As a protest we walk out.

(At this stage, some hon. Members walked out.)

THE DEPUTY CHAIRMAN: I have decided that we allot the whole of tomorrow for a debate on this subject of the Proclamation. In view of that I do not think any further comments are necessary.

SHRI G. MURAHARI (Uttar Pradesh): It is a matter which should be discussed today and not postponed till tomorrow.

(Interruptions)

THE DEPUTY CHAIRMAN: Now papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

THE COLLECTION OF STATISTICS (CENTRAL)  
AMENDMENT RULES, 1967

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Madam, on behalf of Shrimati Indira Gandhi I beg to lay on the Table, under sub-section (3) of section 14 of the Collection of Statistics Act, 1953, a copy of the Cabinet Secretariat (Department of Statistics) Notification S.O. No. 2667, dated the 1st August, 1967, publishing the Collection of Statistics (Central) Amendment Rules, 1967. [Placed in Library. See No. LT-1470/67.]

THIRTY-FIRST REPORT OF THE LAW  
COMMISSION OF INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): Madam, I

beg to lay on the Table a copy of the Thirty-first Report of the Law Commission of India on sub-section (2) of section 30 of the Indian Registration Act, 1908—Extension to Delhi. [Placed in Library. See No. LT-1619/67.]

**I. THE PRESS COUNCIL (AMENDMENT) RULES, 1967**

**II. THE CINEMATOGRAPH (CENSORSHIP) (FOURTH) AMENDMENT RULES, 1967**

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) :** Madam, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Information and Broadcasting :—

- (i) Notification G.S.R. No. 1295, dated the 19th August, 1967, publishing the Press Council (Amendment) Rules, 1967, under sub-section (3) of section 22 of the Press Council Act, 1965. [Placed in Library. See No. LT-1477/67.]
- (ii) Notification G.S.R. No. 1401, dated the 26th August 1967, publishing the Cinematograph (Censorship) (Fourth) Amendment Rules, 1967, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-1477/67.]

**(I) ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE HINDUSTAN AERONAUTICS LTD. AND RELATED PAPERS**

**(II) ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE BHARAT ELECTRONICS LTD. AND RELATED PAPERS**

**(III) ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE BHARAT EARTH MOVERS LTD. AND RELATED PAPERS**

**THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) :** Madam, I beg to lay on the Table a copy each of the following papers, under sub-section (1) of section 619-A of the Companies Act, 1956 :—

- (i) Annual Report and Accounts of the Hindustan Aeronautics Limited for the year 1966-67, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-1484/67.]
- (ii) Annual Report and Accounts of the Bharat Electronics Limited for the year 1966-67, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-1483/67.]
- (iii) Annual Report and Accounts of the Bharat Earth Movers Limited for the year 1966-67, together with the Auditors' Reports on the Accounts. [Placed in Library. See No. LT-1482/67.]

**I. THE NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) (AMENDMENT) REGULATIONS, 1967**

**II. THE NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (FOURTH AMENDMENT) REGULATIONS, 1967**

**III. THE NAVY (DISPOSAL OF PRIVATE PROPERTY) (AMENDMENT) REGULATIONS, 1967.**

**SHRI L. N. MISHRA :** Madam, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Defence, under section 185 of the Navy Act, 1957 :—

- (i) Notification S.R.O. No. 15/E, dated the 15th May, 1967, publishing the Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1967. [Placed in Library. See No. LT-522/67.]
- (ii) Notification S.R.O. No. 17/E, dated the 5th July 1967, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967. [Placed in Library. See No. LT-1112/67.]
- (iii) Notification S.R.O. No. 257, dated the 5th August 1967, publishing the Navy (Disposal of